

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

237. C.P. (IB)/727(MB)2022

IN THE MATTER OF

Central Bank Of India Limited

Vs

Shalini Rajani

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **28.06.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)